

and deprivation. Besides this, the Government is implementing several Schemes which have an impact on the nutritional status of the people. Apart from Universalisation of the ICDS Programme, there are several schemes/programmes of different Ministries/Departments implemented through State Governments which indirectly or directly impact the nutritional status. These Schemes, *inter-alia* include National Rural Health Mission (NRHM), Mid-Day Meal Scheme (MDM), Total Sanitation Campaign (TSC), Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGS), National Programme for Adolescent Girls (NPAG) and Kishori Shakti Yojana (KSY) etc.

The Ministry has considered a Conditional Cash Transfer Scheme for Maternity Benefits - "Indira Gandhi Matritva Sahyog Yojana (IGMSY)" - CMB Scheme on a pilot basis, to begin with to provide cash transfers to P&L Women in response to fulfilling specific conditions. The objective of the proposed Scheme is to improve the health and nutrition status of pregnant & lactating women. A Budget allocation of Rs.390/- crore has been made for the Scheme, during the current Financial Year.

#### Exploitation of children in TV programmes

†1631. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether use of children in different Programmes by TV channels and attempts by guardians to make them earn money are not exploitation of children;

(b) whether children are not deprived of natural childhood pleasure as they become careless about education, sports and health after being misguided by the dreams of glamour world and habit of earning money since childhood, which casts negative effects on their future;

(c) whether Government has any plan to rein in this form of children's exploitation;

(d) if so, the outlines thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) National Commission for Protection of Child Rights has

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†Original notice of the question was received in Hindi.

viewed the use of children by TV channels in those programmes which adversely affect their education, recreation, leisure, health and emotional well-being as amounting to their exploitation. It is also the view that children miss the joy of natural childhood as they are distracted by the urge of earning money which leads to neglect of their education, health and sporting activities.

(c) to (e) Keeping in view the child performers' need to be treated with respect, their rights and development needs being of primary consideration, the National Commission for Protection of Child Rights has constituted a Working Group to formulate guidelines in the matter.

#### **Effectiveness of Domestic Violence Act**

†1632. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the cases of murder and harassment of married women in dowry related cases have come down, if so, the details thereof during the last three years, State-wise; and

(b) the extent to which the new law related to domestic violence prevention has been successful in getting women rid of domestic violence and harassment, the details of implementation of the law one year prior to it and one year after it, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) State-wise details of number of cases registered under Sec.304B IPC (Dowry Death) and Sec.498A IPC (Crimes by husband and relatives), as per the National Crime Records Bureau data, are given in the enclosed Statement (*See below*).

(b) Under the Protection of Women from Domestic Violence Act, 2005, the aggrieved woman can seek various reliefs such as protection order, shelter and medical facilities. The feedback from the States/UTs is that the aggrieved women are accessing reliefs and services under the provisions of the Act.

The law came into force on 26.10.2006 in all States and Union Territories except Jammu and Kashmir. All States/UTs have appointed Protection Officers under the Act.

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†Original notice of the question was received in Hindi.